GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 2151

TO BE ANSWERED ON FRIDAY, THE 29.07.2022

Circuit Bench of High Court in Bihar

†2151.SHRI DULAL CHAND GOSWAMI:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government proposes to open a new circuit bench of High Court in Purnea in Bihar;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJIJU)

(a) to (c): High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P. (C) No. 379 of 2000 and after due consideration of a complete proposal from the State Government consenting to provide necessary expenditure and infrastructural facilities along with the consent of the Chief Justice of the concerned High Court who is required to look after the day to day administration of the High Court. The proposal to be complete should also have the consent of the Governor of the concerned State.

At present there is no complete proposal pending with the Government to establish a Circuit Bench of High Court at Purnea, in Bihar.
